

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 627
IB-471/ND/2022

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs.

Mr. Prashant Goyal

...RESPONDENT

Section

U/s 95(1) of IB Code, 2016

Order delivered on 15.03.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. J Tarun Kumar, Adv.

For the Respondent

:

ORDER

Due to paucity of time, matter is adjourned to **14.04.2023.**

Sd/-
(COURT OFFICER)